

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/311/2021**

HYDERABAD, this the 20<sup>th</sup> day of April, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member**



Sri Goute Krishna,  
S/o. Late Goute Ramaiah, Gr. C,  
aged about 60 years,  
Ex-KHP, O/o. SSE/W/LLGD,S.C. Rly,  
H.No.5-225/7, Laxmi Nagar Colony,  
Gundlapochampally, Medchal Dist., Telangana.

...Applicant

(By Advocate : Sri G. Pavana Murthy)

Vs.

1. Union of India rep. by its  
The General Manager,  
South Central Railway,  
Railnilyam 3<sup>rd</sup> floor, Secunderabad.
2. The Chief Personnel Officer,  
South Central Railway, 4<sup>th</sup> floor,  
Railnilyam Secunderabad.
3. The Divisional Railway Manager,  
Hyderabad Division, Hyderabad Bhavan,  
S.C. Railway, Secunderabad.

... Respondents

(By Advocate: Sri M. Venkateswarlu, SC for Rlys.)

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**ORAL ORDER**  
**(As per Hon'ble Mr. Ashish Kalia, Judl. Member)**

**Through Video Conferencing:**



The present Original Application is filed seeking a direction to the respondents to consider the applicant's representation dated 13.12.2020 for payment of Retirement/ Service benefits consequent upon acquittal from the criminal case pending before III Additional Junior Civil Judge-Cum-XXIII Metropolitan Magistrate, Cyberabad at Medchal in CC No.485/2014.

2. The applicant was subjected to criminal case U/S 420 read with 34 of IPC. Later on, he was acquitted by the Magistrate Court. In the meantime, the applicant has since been retired from service. He has approached the respondents for his pensioner benefits. He is verbally informed that he has been removed from service. Aggrieved by this, he has made a representation lastly on 13.12.2020, which is not disposed of till date.

3. Sri M. Venkateswarlu, learned Standing Counsel for Railways accepted notice and advanced his arguments.

4. After hearing the learned counsel for the parties at length, this Tribunal is of the view that the matter can be decided at the admission stage itself with a direction to the respondents to dispose of the representation, preferably within 60 days from the date of receipt of a copy of this order. The Original Application is disposed of accordingly with liberty to the applicant to re-approach this

Tribunal in case the grievance is not met with. It is clarified that this Tribunal has not gone into the merits of the case. No order as to costs.



**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

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